



**2.** In this case, the Assessee has accepted the assessment order dated 27/11/2019 passed u/sec. 143(3) read with section 263 of the Act in pursuance to the impugned order dated 20/03/2019 and prayed for withdrawal of the appeal. Ld.DR has not raised any objection.

**3.** Considering the prayer of the Assessee and no objection of the Revenue Department, the Assessee's appeal is liable to be dismissed as withdrawn. Ordered accordingly.

**4.** In the result, appeal filed by the assessee stands dismissed as withdrawn.

Order Pronounced in open Court on this 29<sup>th</sup> day of July, 2021.

Sd/-  
**(PRADIP KUMAR KEDIA)**  
Accountant Member

sd/-  
**(N.K. CHOUDHRY)**  
Judicial Member

**Dated: 29<sup>th</sup> July, 2021.**

**vr/-**

*Copy to:*

1. *The Assessee - Gulab Chand Pandey, Mata Choura, Gali No.5, Kududand, Bilaspur (CG)*
2. *The Revenue - ITO-2(3), Bilaspur.*
3. *Ld. Pr.CIT-1,Bilaspur.*
4. *The D.R., Raipur.*
5. *Guard file.*

By order

Sr. Private Secretary,  
ITAT, Raipur (on tour).